

(d) what is the quantum of funds received in the past three years and their distribution district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) In Uttar Pradesh, at present Public Tubewells Project I is receiving credit assistance of US \$ 18 million, as per the agreement signed with International Development Association, an affiliate of World Bank, in May, 1980, for construction of 500 State Tubewells in 12 districts of Uttar Pradesh. No specific irrigation or minor irrigation project of Bihar is receiving financial assistance from the World Bank at present.

The States of Uttar Pradesh and Bihar are also covered under ARDC III Project for which World Bank is giving credit to the ARDC which refines minor irrigation programmes in various States.

(b) Under the Uttar Pradesh Public Tubewells I projects which is designed to demonstrate and evaluate the relative merits of a number of technical and operational improvements to the design of public tubewells system in Uttar Pradesh, the 12 districts are selected representing full range of agroclimatic conditions of the State and are distributed equally in the Western, Central and Eastern Parts of State.

ARDC III project covers all districts in both the States.

(c) Number of tubewells propose district-wise under Uttar Pradesh Public Tubewells I project are:

S. No.	Name of District	No. of Tubewell
1	Saharanpur	45
2	Aligarh	40
3	Etawah	40
4	Mainpuri	40

1	2	3
5	Lucknow	40
6	Lakimpur	40
7	Hardoi	45
8	Faizabad	45
9	Azamgarh	40
10	Varanasi	40
11	Ghazipur	40
12	Allahabad	45
Total		500

Under ARDC III Project minor irrigation works in all districts like construction of dug wells, provision of pump sets, construction of private tubewells etc. are covered, subject to their technical feasibility.

(d) The Uttar Pradesh Public Tubewells I Project has commenced in April 1980 and would be in operation for 2 years. The disbursement received upto 31-3-1981 is US\$ 0.749 million. The total ARDC disbursement under ARDC III project which has commenced from January 1980 and would close on 31-12-1981 for Bihar and Uttar Pradesh upto March 1981 is—

Bihar	Rs. 60.38 million (\$ 7.1 million approx.)
U.P.	Rs. 108.97 million (\$ 12.9 million approx.)

Exemption of Janata and L.I.G. Flats from stamp duty

9585. SHRI NAND KISHORE SHARMA

SHRI KESHAVRAO PARDHI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have exempted stamp duty on Janata and LIG Flats with effect from 23rd September, 1975;

(b) the reasons for not exempting stamp duty on MIG Flats;

(c) whether in view of large number of representations received by Government for exemption of stamp duty on MIG Flats, Government propose to exempt it; and

(d) if so, when and if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The Delhi Administration has reported that having regard to the paying capacity of the persons buying MIG flats and the fact that if this concession is allowed, it would adversely affect Government revenue. Stamp duty on MIG flats has not been exempted.

(c) There is no such proposal.

(d) As stated in reply to part (b) above.

Unauthorised construction Block C-5, Lawrence Road, Delhi-35

9586. **SHRI RAJESH KUMAR SINGH:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether an unauthorised construction for residential purposes under the pretext of temple has been constructed at the ending point of Block C-5, Lawrence Road residential scheme, Delhi-35 by the side of railway line on Government land;

(b) if so, whether this unauthorised construction is a centre for immoral traffic;

(c) if so, whether it is also fact that the residents of the nearby locality have protested against it, if so, the details thereof and the action taken by Government in this regard; and

(d) the steps being taken for demolition of the said unauthorised construction and vacation of Government land and to do away with the immoral traffic business and save the character of the residents particularly the youths of the area?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Concession for Articles Manufactured for Handicapped

9587. **SHRI RAVINDRA VARMA:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased be state:

(a) whether it is a fact that the Central Government issued a circular in August, 1976 asking for the extension of concession of a 15 per cent price preference to articles manufactured in workshops and industrial homes for the handicapped;

(b) if so, whether the contents of this circular have also been communicated to public sector undertakings; and

(c) what steps Government have taken to verify whether the concession is being accorded by the State Governments and public sector undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): (a) to (c). Most of the workshops and industrial homes for the handicapped are covered under the definition of small Scale Units and as such they are eligible to receive the price preference being accorded to the Small Scale Units. A circular in this regard has earlier been issued to State Government and Public Sector Undertakings.